# The Uttar Pradesh Excise (Settlement of Licences for Retail Sale of Beer) Rules, 2001

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#### OFFICE OF THE EXCISE COMMISSIONER, UTTAR PRADESH, PRAYAGRAJ

### <sup>1</sup>NOTIFICATION

In exercise of the powers under sections 24-B and 41of the United Provinces Excise Act, 1910 (U. P. Act no-IV of 1910) read with section 21 of the Uttar Pradesh General Clauses Act, 1904 (U. P. Act no. 1 of 1904), the Excis Commissioner, Uttar Pradesh with the previous sanction of the State Government hereby makes the following rules with a view to amend the Uttar Pradesh Excise (Settlement of Licences for Retail Sale of Beer) Rules, 2001 published vide Notification no. 12011/X-Licence77/Allahabad/ March 21, 2001 as amended time to time, namely-

#### The Uttar Pradesh Excise (Settlement of Licences for Retail Sale of Beer) Rules, 2001

- 1. Short title and commencement—1-(1) These rules may be called the Uttar Pradesh Excise (Settlement of Licences for Retail Sale of Beer) (Twenty second Amendment) Rules, 2024.
  - (2) They shall be deemed to have come into force with effect from 1st April, 2024.
  - 2. Amendment of rule-8--In the Uttar Pradesh Excise (Settlement of Licences for Retail Sale of Beer) Rules, 2001 (hereinafter referred to as the "said rules") for rule 12 set out in Column-I below, the rule as set out in Column-II shall be substituted, namely:-
- <sup>2</sup>2(1) Definition:- In these rules, unless there is anything repugnant in the subject or context-(a)"Act" means the United Provinces Excise Act, 1910;
  - (b)"Additional Consideration fee" means difference amount obtained as a result of rounding off the maximum retail price of beer/wine/LAB to the next multiple of ten rupees, which shall be payable at Distillery /Brewery/Vintenery level and recoverable by Distillery /Brewery/ Vintenery from wholesale supplier in addition to Ex-Distillery/ Ex-brewery/ Ex-Vintenery Price and which in turn could be recovered by wholesale supplier from retail licensee in addition to maximum wholesale price;
  - (c)"Beer" includes ale, stout, porter, cider and all other fermented liquors made from malt having alcoholic strength from 3% v/v upto 8% v/v;
  - (d) "consideration fee" means a fee for beer, wine and low alcoholic beverages as fixed by the State Government under section 30 of the Excise Act, which shall be deposited in treasury by the licensee prior to supply of beer and low alcoholic beverages;
  - (e)"Daily Licence Fee" means 1/365th part of the fixed licence fee for the whole year;
  - (f) "Earnest money" means the amount equal to 1/10th of the amount of licence fee, to be tendered with application form, for ensuring the fulfilment of the eligibility conditions for the grant of licence and is liable to be forfeited in case of default under provisions of rule-12 of these rules;
  - (g)"Excise Year" means the financial year commencing from April 1 to March 31 of the next calendar year;
  - (h) "Family" means and includes spouse (husband or wife), dependent sons(s), unmarried daughter(s) and dependent parents;
  - (i) "Form" means the form appended to these rules;
  - (j) "Hierarchy" means the earnest money of shops in the descending order purported to be the basis for the selection of licensee through the process of e/lottery;
  - 1 Published in U.P. Gazette, Extra part -1, Section (ka) dated March 21, 2001
  - 2. Substituted by U. P. Excise (Settlement of Licences for Retail Sale of Beer) (Twenty one) Rules, 2003

- (k) 'Individual' means a person who is the citizen of India not below the age of twenty-one years at the time of application;
- (I) "Licence fee" means a sum fixed in consideration of the grant of the licence for exclusive privilege for selling of beer, Wine and Low Alcoholic Beverages in retail shop under section 24-A of the Act as fixed by the Excise Commissioner in consultation with the State Government from time to time for the whole excise year or part thereof:

Provided that if such shop is settled/ re-settled during middle session for the remaining period of the year, then license fee for shop shall be determined in proportion to the remaining period of the year;

- (m) "Licensing Authority" means the Collector of the District;
- (n) "Low Strength alcoholic beverages" means the carbonated alcoholic beverages having alcohol upto 5% v/v and above 5% v/v to 10% v/v manufactured from Extra Nuetral alcohol (E.N.A.) and sophisticated by addition of flavouring or colouring matter or both and any other material so as to give it a special flavor;
- (o) "Portal" means the electronic platform created specifically for the purpose of uploading information in the prescribed form with regard to the process of manufacturing liquor up to the terminal stage of its distribution;
- (p)"Monthly Minimum Guaranteed Revenue" means the equivalent revenue from Beer, Wine and LAB, as fixed by the licensing authority in accordance with the general or specific instructions issued by the Excise Commissioner and guaranteed by the licensee to be lifted by him for his retail shop during a month of an Excise year for the purpose of retail sale;
- (q)"Security amount" means a sum equal to ten percent of the licence fee to be deposited through Fixed Deposit Receipt pledged in favor of District Excise Officer or through e-payment refundable after the final settlement of all the claims and dues to the State Government:

Provided that in case of renewal, security deposited earlier through cash /e-payment or through National saving Certificate or Bank Guarantee shall be acceptable til it is not refunded;

- (r)"Settlement" means settlement or re-settlement of shops through renewal, e-lottery or e-tender which may take place on any day of the week by giving prior notice and intimation through the newspaper and website of the excise department. The settlement of shops for the forthcoming year may also be done prior to the cessation of preceding financial year;
- (s) "Solvency" means financial eligibility criteria set for an applicant applying for the grant of retail licence;
- (t) "State" means the State of Uttar Pradesh;
- (u) "Wine" means the product obtained on alcoholic fermentation of grape juice or pulp or juice of anyother fruit, natural or fortified the alcoholic content where of does not exceed 42% proof spirit.
- (2) Words and expressions not defined in these rules but defined in the Act shall have the meanings respectively assigned to them in the Act.

#### <sup>1</sup>3. Settlement of licenses for retail sale-

(a) Subject to the provisions of these rules and subject to the payment of licence fee and security amount of the retail shop for sale of beer, wine and low alcoholic beverage liquor licenses shall be settled or re-settled by fixed fee system or by inviting offer as specified herein.

1Substituted by U. P. Excise (Settlement of Licences for Retail Sale of Beer)(Nineteen) Rules, 2021

- (b) The licence shall be granted in the Form F.L.5-B for retail sale of beer, wine and low alcoholic beverage in sealed bottles or such containers as approved by the Excise Commissioner from time to time for consumption "Off" the premises.
- 14. Power to fix the number and location of retail shops-Number of shops shall be fixed by the Licensing Authority under general or specific instructions issued by the Excise Commissioner in consultation with the State Government from time to time. The shops shall be geo-tagged in order to ensure location as per extant Rules. Location of shop shall be as per the provisions of "Uttar Pradesh Number and Location of Excise Shop Rules, 1968" as amended from time to time.

Provided that the State Government or Excise Commissioner may create new shops during an excise year on demand of the Licencing Authority of the district.

<sup>1</sup>5. Period of licence-The period of licence shall be for an excise year or part thereof for which the licence has been granted. The licence may be renewed or extended on the desire of the licensee for the next year according to the parameter of consumption as fixed by the State Government. for existing rule-6 set out in Column-1 below, the rule

# <sup>2</sup>6. Grant of license-

The licence shall be granted on payment of licence fee preferably through e-payment platform and deposit of security amount through Fixed Deposit Receipt pledged in favor of District Excise Officer or through e-payment in accordance with the provisions of these rules:

Provided that in case of renewal security deposited earlier through cash/e-payment or through National Saving Certificate or Bank Guarantee shall be acceptable till it is not refunded. The licensee shall be required to furnish the solvency certificate or certificate of owned property issued by an authorized Income Tax Valuer in original copy in the district from where it has been issued at the time of grant of licence.

## <sup>2</sup>7-Application for grant of license -

- (a) Whenever a new licence is proposed to be granted in an area or locality the Licensing Authority shall invite the applications for this purpose after giving wide publicity through daily newspapers having circulation in that area and website of the district as well as website of the Excise Department (www.upexciseportal.in).
- (b) A list of the retail shops of beer for which the Collector proposes to grant licence shall be exhibited along-with shop wise licence fee security amount and the earnest money at the Collector's office, Tehsil offices and the offices of the District Excise Officer and the Deputy Excise Commissioner of the charge. This information shall be displayed on the website of Excise Department (www.upexcise.in) along with the website of each District.
- (c) Applications for grant of license shall be submitted online as per time schedule advertised in newspapers. It shall be compulsory to upload a photocopy of: (i) Solvency certificate, or certificate of own property issued by authorized Income Tax Valuer (ii) PAN Card, (iii) Photocopy of Income tax return of the preceding year; (iv) Affidavit in the prescribed format; (v) Scanned copy of bank draft of earnest money which is issued in favour of District Excise Officer of the district of the concern shop. Payment of processing fee and Earnest Amount shall be made online at the rate as fixed by the State Government and VAT/GST payable on the same.

1.Substituted by U. P. Excise (Settlement of Licences for Retail Sale of Beer)(Sixteen) Rules, 2019 2Substituted by U. P. Excise (Settlement of Licences for Retail Sale of Beer)(Twenty one) Rules, 2023 (d) The last date to be fixed for the receipt of application shall not be earlier than such number of days as stipulated, in advertisement in the newspaper and the website of Excise Department.

## <sup>1</sup>8- Eligibility conditions for applicant-

Eligible applicant for licence of a retail beer shop must fulfill following conditions namely:

a) Application by an individual who is a citizen of India. Provided, in case of renewal coapplicant, if any who is a citizen of India, shall also be allowed.

No partnership firm or company shall be eligible for the grant of retail licence. Likewise, Wholesaler or Distiller/ brewer manufacturer of liquor/beer shall also not be eligible for holding licence of any type of retail shop. No change in the status of applicant shall be allowed after allotment of shop. In case of death of licensee, the names of legal heirs/family members/close relatives mentioned as nominee in the nomination affidavit (if any) given by licencee shall be considered as per priority mentioned in the nomination affidavit, if otherwise not ineligible, to hold the license for the remaining period of the license:

Provided that in the absence of any nomination affidavit of the deceased licensee, his legal heir if otherwise eligible, may continue to hold the license for the remaining period of the license:

Provided further that if a license is jointly held by two persons, in the event of death of either of them, the survivor along with the nominee or legal heir, of the deceased licensee, selected as above, if otherwise eligible, may continue to hold the license. No distinction will be made between the legal liabilities of the two persons who will be jointly and severally responsible;

Provided also that in the case of shops with two licenses which have been renewed since previous years, if one of the licencees dies before renewal and his legal heir or nominee does not give application or he is found unsuitable, then on receipt of application, renewal of shop in favour of other surviving licencee will be permissible with the restriction of depositing the entire security of the shop for the respective year by the prescribed date. At the end of the financial year, the security deposit of that year will be returned as per rules.

Provided also that if the shops with two surviving licencees which are getting renewed since previous years, renewal will be done only in the condition of consensus between both the licencees for renewal. In the absence of consensus, renewal will not be permissible.

- (b) be above twenty-one years of age on the first day of the period fixed for receiving application.
- (c) not be a defaulter/ blacklisted or debarred from holding an excise licence under the provisions or any rules made under the Act. Any person who has been convicted of any excise offence shall be automatically debarred from holding the licence until and unless fully and finally acquitted by the competent court of law.
- (cc) The applicant shall be eligible to make only one application in his own name for any one shop:

1Substituted by U. P. Excise (Settlement of Licences for Retail Sale of Beer)(Twenty Two) Rules, 2024

Provided that in case of renewal, applicant and co-applicant both shall be eligible and their mutual consent for renewal shall be essential.

- (d) submit an affidavit duly verified by notary public as proof of the following namely:-
- (i) that he possesses or has an arrangement for taking on rent a suitable premises in that locality for opening the shop in accordance with the provisions of Uttar Pradesh Number and Location of Excise Shop Rules, 1968 as amended from time to time.
- (ii) that his proposed premises of the shop have not been constructed in violation of any law or rules.
- (iii) that he and his family members possess good moral character and have no criminal background nor have been convicted of any offence punishable under the United Provinces Excise Act, 1910 or the Narcotics Drugs and Psychotropic Substances Act, 1985 or any other cognizable and nonbailable offence.
- (iv) that in case he is selected as licensee he will furnish a certificate issued by the District Collector or Superintendent of Police/Senior Superintendent of Police of the concerned district or an officer not below the rank of assistant commissioner of police nominated by the police commissioner of the concerning police Commissionerate of which he is the resident, showing that he as well as his family members possess good moral character and have no criminal background or criminal record prior to issuance of license.
- (v) that he shall not employ and salesman or representative who has criminal background as mentioned in clause (iii) or, who suffers from any infectious contagious diseases or is below twenty-one years of age or a woman. Licensee shall have to obtain Naukarnama bearing photographs of his authorized salesman/ representative from District Excise Officer on payment of fee as prescribed by the State Government from time to time.
- (vi) that he is not in arrear of any public dues or Government dues.
- (vii) that he is solvent and has the necessary funds or has made arrangements for the necessary funds for conducting the business, the details of which shall be made available to licensing authority if required.
- (viii) that applicant is not involved in mafia activities, anti social activities and organized offensive activities, if after issuance of licence it is proved that he is involved in mafia activities, anti social activities and organized offensive activities then the allotted licence shall be cancelled.
- (ix) that applicant is not an advocate registered with Bar Council. If he is found registered advocate after getting the licence then the licence shall be cancelled. An employee of the Government shall also be ineligible to apply for the grant of licence.
- (x) that In case of being selected as licensee, bank draft of earnest money which has been uploaded online along with application shall be deposited in the office of District Excise Officer within 48 hours of such selection.
- (xi) that he has not made use of bank draft of earnest money for the application of any other shop in the same phase.
- (e) The applicant shall upload a scanned copy of bank draft issued in favour of District Excise Officer of the district of concerned shop for earnest money, along with online application, as may be fixed by the Excise Commissioner with the prior sanction of the State Government.

In case of selection as licensee, it shall be necessary to deposit bank draft of earnest money in the office of the concerned District Excise Officer within forty eight hours after selection, which shall be refunded to applicant after payment of all dues.

(f) The applicant shall be the holder of solvency or certificate of owned property issued by an authorized Income Tax Valuer and the worth of solvency or certificate of owned property

certificate issued by authorized Income Tax valuer shall be equivalent to an amount not less than the license fee determined for the grant of licence of the applied shop in the district:

Provided that in case of renewal solvency certificate or certificate of owned property issued by an authorized Income Tax Valuer produced during the settlement of previous year shall be acceptable if it is valid and is for the required amount.

<sup>1</sup>9. District Level Committee for Licensing- There shall be a District Level Committee for selection of licensees for retail sale of beer. The committee shall consist of the following members, namely-

1	The Collector of the District	Chairman
2	The Senior Superintendent of Police / Superintendent of Police of the concerning district or an Officer not below the rank of Assistant Commissioner of Police nominated by the Police Commissioner of the concerning Police Commissionerate.	Member
3	One Gazetted Officer of Excise Department nominated by the Excise Commissioner	Member
4	The District Excise Officer of the District	Member/Secretary

#### <sup>2</sup>10-Selection of licensee-

- (a) (i) License of shop may be renewed online under the terms and conditions as specified by the State Government.
- (ii) In case of non-renewal of licences, licensees shall be selected shop wise through the process of e- lottery or e-tender as specified by the State Government through inviting online applications. District Excise Officer shall scrutinize the applications received online and prepare list of all eligible and ineligible applications, describing the reasons of ineligibility and shall put up this list before the District Level Committee of Licensing constituted for e-lottery and e-tender.
- (b) The said committee shall identify eligible and ineligible applicants. In case of e-lottery the licensee shall be selected for each shop from amongst the eligible applicants through the computer driven randomized arrangement. Randomization process shall be adopted in the order of country liquor, Model Shops, foreign liquor and beer shops as per prescribed hierarchy under respective rule. In case of selection of licensee through e-tender the same aforesaid sequence shall be adopted. Not more than two shops including all categories of country liquor, model shop, foreign liquor and beer shall be allotted in favour of an applicant in the entire State:

Provided that aforesaid restriction limit shall not be applicable to matter related to and mutation of licences in favour of legal heir/family member/close relative of deceased licencee/ licencees in the event of death of licencee/licencees as per procedure mentioned

in Rule-8(a): Provided further that in case of renewal of two or more shops in favour of any applicant in the entire State, he will be ineligible for selection of further shops through e- lottery.

- (c) In case the selected applicant does not deposit the required amount and does not fulfil the prescribed formalities or a unable to arrange suitable premises for the shop within stipulated period, the Licensing authority shall cancel the allotment and take immediate necessary steps for resettlement of the shop through the process as prescribed by the Government.
- (d) In case there is no application for a particular shop or no candidate is found suitable for a shop, the Licensing Authority shall take immediate steps for resettlement of the shop through the process as prescribed by the Government.
- <sup>1</sup>11-Statement of settled shop-A statement of the settled shops along with names and addresses of the licensees, details of security amount and licence fee deposited shall be sent by the District Excise Officer to the Excise Commissioner within seven days of the settlement and pasted on prescribed register and on Departmental website.

# <sup>2</sup>12. Payment of License fee and Security amount-

In case an applicant is selected as licensee, he shall deposit the entire amount of licence fee within three working days of being intimated of his selection. He shall be required to deposit half of the security amount within ten working days of intimation of his selection, and balance of the security amount within twenty working days of intimation of his selection. Entire amount of license fee shall be deposited by the applicant preferably through E-payment, security amount will be deposited through Fixed Deposit Receipt pledged in favor of District Excise Officer or through e-payment:

Provided that in case of renewal security deposited prior in cash or through National Saving Certificate or Bank Guarantee shall be acceptable until it is not refunded.

Provided further that if the security amount is not deposited within the prescribed period, a penalty of Rs. 2000/- per day will be imposed. Only a period of 15 days shall be allowed to deposit the security amount along with the penalty.

Provided also that if the applicant fails to deposit the license fee or security amount within the prescribed time period, his selection will be cancelled.

In subsequent year, the licence of the shop may be renewed on the desire of the licensee according to the parameter as fixed by the State Government. Difference amount of license fee and security shall be deposited for renewal within stipulated period as specified by the State Government:

Provided that if the security is not deposited within the stipulated period, a penalty of Rs.2000/- shall be imposed. Only a period of 15 days shall be allowed to deposit the security amount along with the penalty.

Provided that if he fails to deposit the amount of license fee or security amount within stipulated time period, renewal of his license shall stand cancelled.

Provided further that in case of licence being settled through the e-lottery/ e-tender, his earnest money and license fee as well as the security amount, if deposited by him, and in case of licence being renewed, fifteenth percent of security amount of last year along with renewal fee, if deposited by him, shall also be forfeited in favour of State Government and the said shop shall be resettled forthwith, in manner as prescribed by the Government.

## <sup>1</sup>13.Lifting of beer/Wine/LAB

(a) The licensee under these rules shall obtain supplies of beer, wine in addition to low alcoholic beverages from any wholesale licence (FL-2/ F.L.2B) of the districts, after making full payment of cost price including all taxes, consideration fee (including additional consideration fee) as levied from time to time preferably through e-payment platform. If the FL-2/F.L-2B licence is not sanctioned or supply interrupts in the concerned district, the licensee shall obtain supplies from wholesale licencees of other district/districts with prior permission of the Excise Commissioner.

In case of insufficient supply of any district, District Excise Officer shall seek the orders from the Excise Commissioner.

- (b) The Maximum Retail Price- The Maximum Retail Price, as fixed by Excise Commissioner on approval of the State Government, shall be printed on the lables of bottles of beer, wine and low alcoholic beverages. The licensee shall not charge from consumers more than the maximum retail price printed on the lables of bottles and if found to be doing so, he will be penalized as per rules.
- (c) Licensee shall be under obligation to regularly lift beer/wine/low strength alcoholic beverage (LAB) to ensure steady and continuous quality supply as per seasonal requirements of the customers as well as to remove any chances of spurious supplies in the market. He shall regularly place written indents on portal or messages to the wholesaler. In order to meet the above requirements the licensee shall be under obligation to lift in each month beer, wine and low strength alcoholic beverage (LAB) at least equivalent to the consideration fee involved in the quantity of beer, wine and LAB for a month fixed by government;
- (d) (i) In case the licensee fails to lift liquor (beer, wine and LAB) at least equivalent to fixed Monthly Minimum Guaranteed Revenue in a month, then he shall be expected to deposit the additional security equivalent to remaining part of revenue of concerned month within 10 days, failing which the licence shall stand cancelled automatically and further proceedings shall be initiated to recover the loss of revenue as per Rules. The unsold stock on the shop shall also be confiscated.

The shortfall in lifting of minimum quarterly revenue in the first and subsequent quarters shall be allowed to be made up in the next quarter by depositing the compounding amount with the permission of the District Excise Officer. However, in case of depositing the additional security equivalent to the outstanding revenue of the respective month/quarter within time, the licensee may take withdrawal equivalent to the evenue determined for the next month and withdrawal equivalent to the outstanding revenue till the previous quarter. In case the withdrawal equivalent to the total running revenue determined till any month/quarter is taken, the additional security deposited earlier shall be refunded immediately by the District Excise Officer in case there is no other outstanding amount. In case the required revenue (including outstanding revenue of the previous quarter) is not lifted in the next quarter, compounding action will be taken.

- (ii) After deposit of additional security made within the stipulated time and delay being condoned in lifting the shortfall in Monthly Minimum Guaranteed Revenue of previous month, licencee shall be allowed to lift the short fall in revenue of previous month along with Minimum Guaranteed Revenue of the current month.
- (iii) Additional security so deposited shall be refunded after lifting of beer, wine and LAB equivalent to such shortfall in previous month along with Monthly Minimum Guaranteed 1Substituted by U. P. Excise (Settlement of Licences for Retail Sale of Beer)(Twenty one) Rules, 2023

Revenue of the next month.

- (iv) In case licencee fails to lift beer, wine and LAB equivalent to the Monthly Minimum Guaranteed Revenue of one or more months before the end of financial year, then the additional security and security deposited by him shall be adjusted against such shortfall of revenue and the remaining security shall be refunded. If the additional security and security deposited is insufficient for adjustment against the shortfall in revenue, the revenue remaining shall be recovered as if it were arrears of land revenue.
- (e) (i) The licencee desiring to transfer the part of Monthly Minimum Guaranteed Revenue, which he is not able to lift, to another licensee of the same type, may be allowed such transfer of such portion (quota) on a monthly basis, within an excise district.
- (ii) The transferor licencee shall make a request along with the consent of the transferee licensee to the District Excise Officer of the district. The terms of transfer shall be decided by both the transferor and transferee licensees mutually.
- (iii) On approval of the request of the transferor licensee, the quota agreed upon to be transferred by him shall be deducted from his Monthly Minimum Guaranteed Revenue and shall be deemed to have been lifted and it will be added as a transferred Monthly Minimum Guaranteed Revenue in the account of the transferee licensee. This quantity will be over and above the original Monthly Minimum Guaranteed Revenue of the transferee licensee and his obligation regarding lifting of his original quota shall not be affected.

Provided that the total quota transferred under this provision shall not exceed 20% of the Monthly Minimum Guaranteed Revenue of the transferor licensee.

144. Hours of the sale and closuer of shops- The licensed premises shall remain open for sale on all days from 10.00 am to 10 p.m. night except on 14th April (Ambedkar Jayanti), 15th August (Independence Day), 2nd October (Gandhi Jayanti), 26th January (Republic Day), and upto 3 more days as notified by the Licensing Authority, he may also order for closure of shop on account of law and order or General Election related activity under the provisions of relevant laws. No compensation shall be given for the closure of shop on above grounds:

Provided that the sale hours may be changed on special occasions for certain duration as the State Government may deem fit.

- 215. Disposal of Balance Stock left at the expiry of the licence- Any balance of beer, wine and Low Alcoholic Beverages quantity found unsold at the expiry of the term of license shall be declared by licensee brand wise, volume wise, strength wise and packaging wise before the District Excise Officer on the next day upto 12: oo (noon) clock and shall be returned by him to the wholesale shop of the district by 5.00 p.m. of the next day of expiry of license. Seperate register shall be maintained for balance stock and shall be also uploaded on the portal by District Excise Officer. The disposal of such stock shall be made in a manner as prescribed by the State Government.
- **16- Surrender of Licence** A licensee may surrender his licence after giving at least one month's notice in writing to the Licensing Authority under provisions of section 36 of the Act. On receipt of such application, the Licensing Authority will take steps for recovering all outstanding excise dues from his security deposit and refund the balance amount after obtaining orders of the Excise Commissioner. The Licensing Authority shall also proceed for resettlement of the shop without delay for the remaining period of the excise year.
- <sup>3</sup>17- Suspension /cancellation and Compound of the license and penalties.
  - (1) Licensing authority may suspend or cancel the license:-
  - (a) if any bottle is found in the licensed premises on which duty has not been paid and which does not carry the Security Code affixed duly approved by the Excise Department as proof of payment of duty.
  - (b) if any other kind of liquor or intoxicating drug (for which license is not granted) is found in the licensed premises.

1Substituted by U. P. Excise (Settlement of Licences for Retail Sale of Beer) (Twenty one) Rules, 2023

2Substituted by U. P. Excise (Settlement of Licences for Retail Sale of Beer)(Eighteen) Rules, 2020

3Substituted by U. P. Excise (Settlement of Licences for Retail Sale of Beer)(18<sup>th</sup> amendment ) Rules, 2020

- (c) if the affidavit submitted by the licensee at the time of application is found incorrect and assertions made therein are found to be false.
- (d) If the licensee is convicted of an offence punishable under the Act or any other law for the time being in force relating to revenue, or of any cognizable and non-bailable offence, or any offence punishable under Narcotics Drugs and Psychotropic Substances Act.1985 or of any offence punishable under Sections 482 to 489 of the Indian Penal Code.
- (e) If any liquor or intoxicating drug is found in the possession of licensee against the provisions of the Act or Rules.
- (f) If it is found that the licence has been obtained in a false name and the person is holding the licence on behalf of some other person.
- (g) If it is found that price has been charged from the consumers more than the M.R.P. printed on the labels of bottles/containers.
- (h) If any caramel, colour, essence hologram/shrink sleeve or barcode, label, capsule, seal or other illegal material found in licence premises .
- (i) If any Adulteration with water or any other substance/dilution of liquor mixing of low category liquor with high category liquor is found in the licensed premises. Action under other relevant provisions of law shall also be taken.
- (2) In the aforesaid condition ,- The Licensing Authority shall immediately suspend the license and issue a show cause notice for cancellation of license and forfeiture of security deposit. The licensee shall submit his expnation within 7 days of the receipt of notice. Thereafter, the licensing authority shall pass suitable orders after giving due opportunity of hearing to the licensee.
- (3) The licensee shall not be entitled to claim any compensation or refund for suspension or cancellation of licence under these rule.
- (4) In case the licence is cancelled the licence fee and security amount deposited by him shall stand forfeited in favour of the Government and the licensee shall not be entitled to claim any compensation or refund. Such licensee may also be blacklisted and debarred from holding any other excise licence.
- (5) Matter of compoundable breaches pertaining to retail licenses shall be liable to imposition with the following minimum compounding fee:-

no.	Type of	For	For	For
	violation	first	second	third time
		time	time (in	(in Rs.)
		(in Rs.)	Rs.)	
1	Shop found opened before or after	2,500	3,000	5,000
	the stipulated time.			
2	Unauthorized sales man found to	5,000	7,000	10,000
	be making sale.			
3	Stock register not produced when	10,000	15,000	20,000
	asked for.			
4	Stock register Found incomplete.	10,000	15,000	20,000
5	Tempering with bottles and	10,000	15,000	20,000
	quarters or their labels or bar code,			
	pilfer proof cap or seals.			

6	Found havin grecourse to inducement to the customer with a view to increasing sales such as dancing orgambling.	5,000	7,000	10,000
7	To store duty paid stock in unauthorized premises/ware house.	20,000	25,000	30,000
8	Duty paid stock being found in excess of account.	25,000	30,000	50,000
9	Found selling of loose liquor.	5,000	10,000	15,000
10	Found making sale of liquor during days of prohibition and closure.	30,000	40,000	50,000
11	Any alteration in the premises Without permission.	20,000	25,000	30,000
12	Found selling of liquor above the prescribed MRP.	75,000	1,50,000	Proceeding of cancellation of licence
13	Non displaying of essential information according to rule or Displaying faulty information on the signboard installed outside the premises.	5,000	10,000	20,000
14	On being found no Proper arrangement of cleanliness in the shop.	2,000	5,000	10,000
15	If liquor issued to any one particular shop is found in another shop (due to Bonafide reasons).	25,000	50,000	Proceeding of cancellation of license.
16	Delay in meeting the requirement to lift in each quarter beer and wine at least equivalent to concideration fees involved in quantity of forigen liquor lifted in the preceding	50,000	50,000	proceeding of cancellation of license
17	Any other irregularity, which is not mentioned under serial-01 to 16.	2,000	5,000	10,000

# <sup>1</sup>17A- Interim Settlement –

In case a licence is suspended, cancelled or surrendered in accordance with the provisions of these rules or if the shop remains unsettled for any reason the licensing authority may make interim settlement of the shop at the highest offer on the payment of daily licence fee, on such rates as notified by the Excise Commissioner with prior sanction of the Government for a maximum period of fourteen days at one stretch or till the date of

3Substituted by U. P. Excise (Settlement of Licences for Retail Sale of Beer)(22<sup>nd</sup> amendment ) Rules, 2024

- (a)
- (b) regular settlement, whichever is earlier. In case of obtaining two or more equal offers for one shop, settlement shall be done through manual public lottery. Such licensee shall also be required to deposit security amount according to the rate of daily licence fees for the period of interim settlement. Such settlement of shop can be done more than twice by the licencing authority ,but in such situation it will be essential to inform the Excise Commissioner.
- (b) In case a license is cancelled or surrendered in accordance with the provisions of these rules, regular settlement of the shop shall be done as soon as possible by the Licensing Authority through the process of e-tender in mid session after giving public advertisement. The intimation of aforesaid settlement shall be sent forthwith to the Excise Commissioner.

#### 18 (A) Interim Settlement-

- (a) In case a licence is suspended, cancelled or surrendered in accordance with the provisions of these rules or if the shop remains unsettled for any reason the licensing authority may make interim settlement of the shop at the highest offer on the payment of daily licence fee, on such rates as notified by the Excise Commissioner with prior sanction of the Government for a maximum period of fourteen days at one stretch or till the date of regular settlement, whichever is earlier. In case of obtaining two or more equal offers for one shop, settlement shall be done through manual public lottery. Such licensee shall also be required to deposit security amount according to the rate of daily licence fees for the period of interim settlement. Such settlement of shop can be done more than twice by the licencing authority but in such situation it will be essential to inform the Excise Commissioner:
- (b) In case a license is cancelled or surrendered in accordance with the provisions of these rules, regular settlement of the shop shall be done as soon as possible by the Licensing Authority through the process of e-tender in mid session after giving public advertisement. Single tender shall also be accepted in the e-tender process for the shops to be settled in the mid session. The intimation of aforesaid settlement shall be sent forthwith to the Excise Commissioner.

# <sup>1</sup>Form F.L.--5B (FOR RENEWAL)

Licence for the Retail Sale of Beer (Including Wine & Low strength alcoholic beverages) insealed Bottles for consumption "off" the premises

Photo of shop	Photo of applicant Photo of co-applicant		

Photo of applicant Photo of co-applicant

Latitude/Longitude of shop
Licence No
District
Locality
Licence fee Rs (in figures) (in words)
Security amount Rs(in figures) (in words)
Description of premises (without boundaries)
North
South
East
West
Name, Father's Name & Address of Licensee(s)
1R/o
2R/oR/o

General and special conditions

#### 1. The licensee can obtain supply of the Beer (including

Wine & Low Alcoholic Beverages) from the wholesale licensee (F.L.-2/F.L.2B) of the district after making full payment of price of liquor including all taxes, consideration fee etc. leviable from time to time preferably through e-payment. If the F.L-.2/ F.L.-2B licence is not sanctioned in the concerned district, the licensee shall obtain supplies of beer, wine and low alcoholic beverages from wholesale licencee (F.L.-2/ F.L.2B) of other district/districts with prior permission of Excise Commissioner.

- 2. In case of insufficient supply, the licensee shall inform to the District Excise Officer, who shall obtain orders from Excise Commissioner.
- 3. Sale at the licenced premises shall be made only for consumption "off" the premises. No liquor shall be consumed/ drunk "on" the premises.
- 4.Only Standard bottles or cans of 650ml, 500ml, 330ml, 300ml and 275 ml of beer and Low strength alcoholic beverage as well as wine in such capacities as provided in relevant rules and in addition to it 1000ml and 275ml exclusively for Low Alcoholic Beverages shall be sold to any person.
- 5. Maximum retail price and strength shall be printed in visible bold font of 1x1 centimeter on the right top of lables of beer/wine/Low Alcoholic Beverages. The retail licensee shall not charge more than the printed M.R.P.

- 6. The sale of beer, wine and Low Alcoholic Beverages shall be made in sealed bottles or cans of above mentioned capacities with prescribed strength and quantity and which is affixed with security code approved by Excise Department, as proof of payment of consideration fee.
- 7. The licensee shall maintain a regular and accurate daily account in the form and register (FL-25B), as prescribed by the Licensing Authority and the account register shall be uploaded on the portal through sms produced for inspection whenever asked by
- the competent inspecting authority. The licensee shall also furnish account of sales etc. and facilitate and provide the material and documents as required by the inspecting authority.
- 8. The licensee shall store entire stock of Beer/Wine/Low Alcoholic Beverages in the licence premises only. He shall be required to maintain P.O.S (Point Of Sale) equipment as specified for scanning of bottles as per prescribed security code under the Track and Trace System.
- 9. The licensee shall affix conspicuous signboard at the entrance to the shop in the form/size approved by the Excise Commissioner on which the name of the licensee, designation, location of shop, period of license, opening and closing time of shop and such other information as prescribed by Licensing Authority in bold letters shall be printed.

The signboard will also display the following information :-

">Consumption of liquor is prohibited outsidenear the premises of shop or at public places. Any contravention in this regard shall be punishable.

>Drunken driving can be fatal, please do not drink and drive."

- 10. The licensee shall not employ any person as salesmen who is below twenty-one years of age or is suffering from any infectious and /or contagious diseases, or has criminal background or a woman. The Licensee shall have to obtain Naukarnama of the salesmen bearing their photographs duly issued by the District Excise Officer on payment of fee as prescribed by the State Government from time to time which shall be produced as and when demanded by inspecting authorities.
- 11. The licensee shall not sell to any purchaser in quantity more than the notified quantities of Indian made and overseas beer, wine and low alcholic beverages separately at a time, except under a permit.
- 12. The sale should not be made to a person below the age of twenty-one years, Police personnel below the rank of sub inspector or to a soldier or a official in uniform.
- 13. The licensee is strictly forbidden under any pretext whatsoever from tampering with bottles or cans, their labels, security Code affixed under security System, pilfer proof caps or seals etc.
- 14. The Licensee shall not keep in his licenced premises any spirit, caramel, colour, essence, security Code making apparatus labels capsules, seals or any other noxious material.
- 15. The premises in which the shop is situated, shall not be used as a place of residence except by the licensee/salesmen and his family.
- 16. The licensee is strictly forbidden from having recourse to any form of blandishment or inducement to the customer with a view to increase his sales. Gambling and dance programme are strictly forbidden.
- 17. The licenced premises shall remain open for sale on all days from 10.00 am to 10 pm except on 14th April (Ambedkar Jayanti), 15th August (Independence Day), 2nd October (Gandhi Jayanti), 26th January (Republic Day) and upto 3 more days as notified for closure by the Licensing Authority. Licensing Authority may also order closure of shop on account of

law and order or General Election related activity etc. under the provisions or relevant laws. No compensation shall be given for the closure of shop on above grounds.

Provided that the sale hours may be changed on special occasions for certain duration as the State Government may deem fit.

- 18. The licensee shall not be allowed to carry on any other business on the licensed premises except such activities for which licence is granted.
- 19. The licensee shall on expiry of the licence, report to the District Excise officer for disposal of balance stock which will be disposed of in accordance with order of Excise Commissioner from time to time in this regards.
- 20. The licensee shall abide by the general or specific instructions issued by the Excise Commissioner or licensing authority from time to time.
- 21. The licensee shall submit the list of sellers to the district excise officer for sale of liquor at his shop. The district excise officer shall accordingly issue Naukarnama in prescribed form after payment of prescribed fees.

Date	
District	

**Licensing Authority** 

<sup>1</sup>Form F.L. 5B (1) (For new license)

Licence for the Retail Sale of Beer (Including Wine & L.A.B.) in sealed Bottles for consumption "off" the premises

Photo of applicant	Photo of shop	

_atitude/Longitude of shop
icence No
District
_ocality
Licence fee Rs (in figures) (in words)
Security amount Rs(in figures) (in words)
Description of premises (without boundaries)
North
South
East
West
Name, Father's Name & Address of Licensee(s)
1R/o
2R/o

Licence for the retail sale of beer (including Wine & Low Alcoholic Beverages) in standard bottles or cans of capacities 650ml, 500 ml, 330 ml, 300 ml and 275 ml and only L.A.B. in capacities 1000ml, 275 ml as well as wine in such capacities as provided in relevant

- 1. The licensee can obtain supply of the Beer (including Wine & Low Alcoholic Beverages) from the wholesale licensee (F.L.-2/F.L.2B) of the district after making full payment of price of liquor including all taxes, consideration fee etc. leviable from time to time preferably through e-payment. If the F.L-.2/ F.L.-2B licence is not sanctioned in the concerned district, the licensee shall obtain supplies of beer, wine and low alcoholic beverages from wholesale licencee (F.L.-2/ F.L.2B) of other district/districts with prior permission of Excise Commissioner.
- 2. In case of insufficient supply, the licensee shall inform to the District Excise Officer, who shall obtain orders from Excise Commissioner.
- 3. Sale at the licenced premises shall be made only for consumption "off" the premises. No liquor shall be consumed/ drunk "on" the premises.
- 4.Only Standard bottles or cans of 650ml, 500ml, 330ml, 300ml and 275 ml of beer and Low strength alcoholic beverage as well as wine in such capacities as provided in relevant rules and in addition to it 1000ml and 275ml exclusively for Low Alcoholic Beverages shall be sold to any person.
- 5. Maximum retail price and strength shall be printed in visible bold font of 1x1 centimeter on the right top of lables of beer/wine/Low Alcoholic Beverages. The retail licensee shall not charge more than the printed M.R.P.
- 6. The sale of beer, wine and Low Alcoholic Beverages shall be made in sealed bottles or cans of above mentioned capacities with prescribed strength and quantity and which is affixed with security code approved by Excise Department, as proof of payment of consideration fee.
- 7. The licensee shall maintain a regular and accurate daily account in the form and register (FL-25B), as prescribed by the Licensing Authority and the account register shall be uploaded on the upexciseonline.in portal through sms produced for inspection whenever asked by the competent inspecting authority. The licensee shall also furnish account of sales etc. and facilitate and provide the material and documents as required by the inspecting authority.
- 8. The licensee shall store entire stock of Beer/Wine/Low Alcoholic Beverages in the licence premises only. He shall be required to maintain P.O.S (Point Of Sale) equipment as specified for scanning of bottles as per prescribed security code under the Track and Trace System.
- 9. The licensee shall affix conspicuous signboard at the entrance to the shop in the form/size approved by the Excise Commissioner on which the name of the licensee, designation, location of shop, period of license, opening and closing time of shop and such other information as prescribed by Licensing Authority in bold letters shall be printed. The signboard will also display the following

information:-

- ">Consumption of liquor is prohibited outside near the premises of shop or at public places. Any contravention in this regard shall be punishable.
- >Drunken driving can be fatal, please do not drink and drive."
- 10. The licensee shall not employ any person as salesmen who is below twenty-one years of age or is suffering from any infectious and /or contagious diseases, or has criminal background or a woman. The Licensee shall have to obtain Naukarnama of the salesmen bearing their photographs duly issued by the District Excise Officer on payment of fee as prescribed by the State Government from time to time which shall be produced as and when demanded by inspecting authorities.
- 11. The licensee shall not sell to any purchaser in quantity more than the notified quantities of Indian made and overseas beer, wine and low alcoholic beverages separately at a time, except under a permit.
- 12. The sale should not be made to a person below the age of twenty-one years, Police personnel below the rank of sub inspector or to a soldier or a official in uniform.
- 13. The licensee is strictly forbidden under any pretext whatsoever from tampering with bottles or cans, their labels, security Code affixed under security System, pilfer proof caps or seals etc.
- 14. The Licensee shall not keep in his licenced premises any spirit, caramel, colour, essence, security Code making apparatus labels capsules, seals or any other noxious material.
- 15. The premises in which the shop is situated, shall not be used as a place of residence except by the licensee/ salesmen and his family.
- 16. The licensee is strictly forbidden from having recourse to any form of blandishment or inducement to the customer with a view to increase his sales. Gambling and dance programme are strictly forbidden.
- 17. The licenced premises shall remain open for sale on all days from 10.00 am to 10 pm except on 14th April (Ambedkar Jayanti), 15th August (Independence Day), 2nd October (Gandhi Jayanti), 26th January (Republic Day) and upto 3 more days as notified for closure by the Licensing Authority. Licensing Authority may also order closure of shop on account of law and order or General Election related activity etc. under the provisions or relevant laws. No compensation shall be given for the closure of shop on above grounds:

Provided that the sale hours may be changed on special occasions for certain duration as the State Government may deem fit.

- 18. The licensee shall not be allowed to carry on any other business on the licensed premises except such activities for which licence is granted.
- 19. The licensee shall on expiry of the licence, report to the District Excise officer for disposal of balance stock which will be disposed of in accordance with order of Excise Commissioner from time to time in this regards.
- 20. The licensee shall abide by the general or specific instructions issued by the Excise Commissioner or licensing authority from time to time.
- 21. The licensee shall submit the list of sellers to the district excise officer for sale of liquor at his shop. The district excise officer shall accordingly issue Naukarnam in prescribed form after payment of prescribed fees.

Date	
District	

#### **NOTES**

- The U.P. Excise (Settlement of Licence for retail sell of Beer)Rules 2001,vide Excise Commissioner Notification No.12011/Licence-77/dated March,21,2011 ,published in U.P. Gazette, Extra part -1,Section (ka) dated March 21,2001 have been amended by the following Rules-
- -First Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer)(First Amendment) Rules 2001,vide Excise Commissioner Notification No.839/X-Licence-77/dated April04,2001,published in U.P. Gazette, Extra part -1,Section (ka) dated April,04,2001
- -Second Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer)(Second Amendment) Rules 2002,vide Excise Commissioner Notification No.27093/X-Licence-77/dated 14March,2002,published in U.P. Gazette, Extra part -1,Section (ka) dated 14March,2002
- -Third Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer)(Third Amendment) Rules 2002,vide Excise Commissioner Notification No.30732X-Licence-77/dated 23,March,2002,published in U.P. Gazette, Extra part -1,Section (ka) dated 23,March,2002
- -Fourth Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer)(Fourth Amendment) Rules 2003,vide Excise Commissioner Notification No.28013/X-Licence-77/2002-03dated 31,March,2002,published in U.P. Gazette, Extra part -1,Section (ka) dated 31,March,2002
- -Fifth Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer)(Fifth Amendment) Rules 2004,vide Excise Commissioner Notification No.37192/X-Licence-77/2004-05dated 31,March,2004,published in U.P. Gazette, Extra part -1,Section (ka) dated 31,March,2004
- -Sixth Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer)(Second Amendment) Rules 2006,vide Excise Commissioner Notification No.25171/X-Licence-77/2005-06 dated 09,March,2006,published in U.P. Gazette, Extra part -1,Section (ka) dated 09,March,2006
- -Seventh Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer) (Seventh Amendment) Rules 2009, vide Excise Commissioner Notification No.25779/X-Licence-77/Beer Retail Niyamawali/2009-10 dated 11, February, 2009, published in U.P. Gazette, Extra part -1, Section (ka) dated 11, February, 2009
- -Eighth Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer)(Eighth Amendment) Rules 2010,vide Excise Commissioner Notification No.25681/X-Licence-77/Beer Retail Niyamawali/2010-11 dated 28,March,2010,published in U.P. Gazette, Extra part -1,Section (ka) dated 28,March2010
- -Ninth Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer)(Ninth Amendment) Rules 2011vide Excise Commissioner Notification No.30329/X-Licence-77/Beer

- Retail Niyamawali/2011-12 dated 31,March,2011published in U.P. Gazette, Extra part 1,Section (ka) dated 31,March,2011
- -Tenth Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer)(Tenth Amendment) Rules 2011,vide Excise Commissioner Notification No.21191/X-Licence-77/Beer Retail Niyamawali /2011-12 dated 14,December,2011,published in U.P. Gazette, Extra part -1,Section (ka) dated,14,December,2011
- -Eleventh Amendment -The U.P. Excise(Settlement of Licence for retail sell of Beer)(Eleventh Amendment)Rules 2013,vide Excise Commissioner Notification No.26582/X-Licence-77/Beer Retail Niyamawali/2013-14 dated 30,March,2013,published in U.P. Gazette, Extra part 1,Section (ka) dated 30,March,2013
- -Twelfth Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer)(Twelfth Amendment) Rules,2014,vide Excise Commissioner Notification No.21786/X-Licence-77/Beer Retail Niyamawali/2014-15 dated 21February,2014,published in U.P. Gazette, Extra part -1,Section (ka) dated 21,February,2014
- -Thirteenth Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer)(Thirteenth Amendment)Rules 2016,vide Excise Commissioner Notification No.32048/X-Licence-77/Beer Retail Niyamawali/2016-17 dated 22March,2016,published in U.P. Gazette, Extra part -1,Section (ka) dated 22,March,2016
- -Fourteenth Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer)(Fourteenth Amendment) Rules 2018,vide Excise Commissioner Notification No.62169 /X-Licence-77/Beer Retail Niyamawali/2018 dated 28,March,2018,published in U.P. Gazette, Extra part -1,Section (ka) dated 28,March,2018
- -Fifteenth Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer)(Fifteenth Amendment) Rules 2019,vide Excise Commissioner Notification No.44037/X-Licence-77/Beer Retail Niyamawali/2018-19 dated 16,Jaunary,2019published in U.P. Gazette, Extra part -1,Section (ka) dated 16,Jaunary,2019
- -Sixteenth Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer)(Sixteenth Amendment) Rules 2019,vide Excise Commissioner Notification No.10427/X-Licence-77/Beer Retail Niyamawali/2019-20 dated 31,March,2019,published in U.P. Gazette, Extra part -1,Section (ka) dated 31,March,2019
- -Seventeenth Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer)(seventeenth Amendment) Rules 2019,vide Excise Commissioner Notification No.19768/X-Licence-77/Beer Retail Niyamawali/2019-20 dated 01,October2019,published in U.P. Gazette, Extra part -1,Section (ka) dated 01,October,2019
- -Eighteenth Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer)(Sixteenth Amendment) Rules 2020,vide Excise Commissioner Notification No.882/X-Licence-77/Beer Retail Niyamawali/2020-21 dated 20April,2020,published in U.P. Gazette, Extra part -1,Section (ka) dated 20April,2020
- -Ninetheenth Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer)(Ninetheenth Amendment) Rules 2021,vide Excise Commissioner Notification No.1620/X-Licence-77/Beer Retail Niyamawali/2021-22 dated 08,April,2021,published in U.P. Gazette, Extra part -1,Section (ka) dated 08April,2021
- -Twentieth Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer) (Twentieth Amendment) Rules 2022, vide Excise Commissioner Notification No.2619/X-Licence-77/Beer Retail Niyamawali/2022-23 dated 27, May, 2022, published in U.P. Gazette, Extra part -1, Section (ka) dated 27, May, 2022

- -Twenty one Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer)(Twenty one Amendment) Rules 2023,vide Excise Commissioner Notification No.3879 /X-Licence-77/Beer Retail Niyamawali/2023-24 dated 21,July,2023,published in U.P. Gazette , Extra part -1,Section (ka) dated 21,July,2023
- -Twenty Two Amendment The U.P. Excise (Settlement of Licence for retail sell of Beer)(Twenty Two Amendment) Rules 2024,vide Excise Commissioner Notification No.3651/X-Licence-77/Beer Retail Niyamawali/2024-25 dated 21,July,2023,published in U.P. Gazette, Extra part -1,Section (ka) dated 18,January,2025